

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.294 (ND)/2017

IN THE MATTER OF:

S.T. Merchandising Pvt. Ltd.

.... Applicant/petitioner

Order under Section 252 of the Companies Act

Order delivered on 06.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners :

Ms. Shabnam Kapoor, Adv.

For Respondent) :

Ms. Aparna Mudiam, Assistant Registrar
of ROC

ORDER

Notice of the petition to RC to show cause why the petition be not admitted and the name of the company be restored to its original number.

Ms. Aparna Mudiam, Assistant Registrar accepts notice on behalf of Registrar of Companies. A copy of the petition shall be handed over to her during the course of the day.

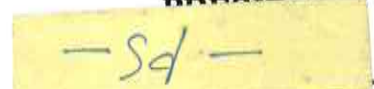
Reply, if any, be filed within two weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 13th November, 2017.



(CHIEF JUSTICE M.M.KUMAR)



**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**